CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

~~O.A. NO.~~ CA/55/94 in OA/203/91
~~T.A. NO.~~

DATE OF DECISION 1.3.95

Mohmad Arif Hasambhai Belim — Petitioner

Mr. B.B.Gogia — Advocate for the Petitioner (s)

Versus

Shri G.K.Nayee — Respondent

Mr.Akil Kureshi — Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble . Dr.R. K.Saxena : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mohmed Arif Hasambhai Belim
Lakhajiraj Society,
Near Milk Dairy,
Opp: Panchayat House,
RAJKOT ..... Applicant

(Advocate: Mr.B.B.Gogia)

Versus

1.Shri G.K.Nayee or his successor,
Asstt.Engineer (Phone)
External (East)
Income Tax Building,
Near Girnar Cinema
RAJKOT

New and changed address & Designation

Sub:Divisional Engineer (Phone)
External (East)
5, Junction Plot,
Near Geban Shah
RAJKOT ..... Respondent

(Advocate :Mr.Akil Kureshi)

ORAL ORDER
in
CA/55/94 in OA/203/91

Date : 1.3.1995.

Per: Hon'ble Shri V.Radhakrishnan, Member (A)

Mr.Kureshi learned counsel for the respondent files reply. As the decision of the Tribunal has been stayed by the Hon'ble Supreme Court, this contempt application does not survive and is disposed of accordingly. Notice discharged.

(Dr.R.K.Saxena)
Member (J)

(V.Radhakrishnan)
Member (A)

npm

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. CA/55/94 in OA/203/91 of

Transfer Application No. ______________ of

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 24.03.95

Countersign :

Signature of the Dealing Assistant

16-5-95

Section Officer

IN THE CENTRAL AIMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX - SHEET

CAUSE TITLE CA/55/94 in OA/203/91

NAME OF THE PARTIES Mr. M.A.H. Bolim

VERSUS

U.O.I. & ors

SR. NC.	DESCRIPTION OF DOCUMENTS	PAGE
1	CA	1 to 39
2	Reply	40 to 50
3.	O.O. dtd 01.03.95	

CA/SH 71/94

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

Submitted : CAT/JUDICIAL SECTION

~~Original~~ Contempt Petition NO. 55/94 In OA/203/91

of ____________________

Miscellaneous petition NO. ____________________

of ____________________

Shri Mohmed Arif Hasambhai Belim Petitioner(s)

Versus

Sub-Divisional Engineer (Phones) Respondent(s)

This application has been submitted to the Tribunal by

Shri B. B. Gogia

Under Section 19 of the Administrative Tribunal Act,1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act,1985and Central Administrtive Tribunals (Procedure) Rules 1985.

The application has been found in order and may be given to concerned for fixation of date.

~~The application has not been found in order for the reasons indicated in the check list. The applicant advocate may be asked to rectify the same within 14 days/draft letter is placed below for signature.~~

Asstt.

S.O.(J) [signature] 25-11-94

D.R.(J) [signature]

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

CONTEMPT APPLICATION NO. 55 OF 1994.

IN

ORIGINAL APPLICATION NO. 203 OF 1991.

Mohmed Arif Hasambhai Belim
of Rajkot. : APPLICANT

V/S

Sub-Divisional Engineer (Phones),
RAJKOT. : RESPONDENTS

Filed by Mr. B.B. Gogia
Learned Advocate for Petitioner
with second set of ... spares
copies copy served/not served to
other side

Dt. 5/10/94 Dy. Registrar C.A.T.(J)
A'bad Bench

INDEX

SL. NO.		PARTICULARS.	PAGE NO.
01.		Contempt application with Affidavit and draft charges.	1 to 6
02.	A/1.	Zerox copy of the award given by Industrial Tribunal (Central) AHMEDABAD dated 4.10.90 in Gujrati with English Translation.	7 to 24
03.	A/2	Zerox copy of the Judgement dated 5.5.94 in O A NO. 203/91.	25 to 33
04.	A/3	Zerox copy of the representation from the applicant dated 12.5.94.	34 - 00
05.	A/4	Zerox copy of the notice through the applicant's Advocate dated 12.9.94.	35 - 39

&&

RAJKOT

Dated : 4/10/94

મોહંમદ આરીફ હાસમભાઈ બેલીમ

(APPLICANT)

FOR THE USE OF TRIBUNAL'S OFFICE

Date of filing

or

Date of Receipt by post

Registration NO.

Signature
For Registrar.

Filed by Mr. ....
Learned Advocate for Petitioner
with second set of ... spares
copies copy served/not served to
other side

Dt. / / Dy. Registrar C.A.T.(J)
A'bad Bench

Through,

B.B. GOGIA
ADVOCATE, RAJKOT.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

CONTEMPT APPLICATION NO. OF 1994.

IN

ORIGINAL APPLICATION NO. 203 OF 1991.

Mohmed Arif Hasambhai Belim,
Occp : Unemployed,
Lakhajiraj Society,
Near Milk Dairy,
Opp : Panchayat House,
RAJKOT. : APPLICANT

Versus

1. Shri G.K. Nayee or his Successor,
Asstt Engineer (Phone),
External (East),
Income Tax Building,
Near Girnar Cinema,
RAJKOT.

NEW and changed address & Designation

Sub :Divisional Engineer (Phone),
External (East),
5, Junction Plot,
Near Geban Shah,
RAJKOT. : RESPONDENTS

CONTEMPT APPLICATION

The applicant respectfully beg to submit the facts of the case as under :-

1. The Applicant joined as a casual labour in Telephone Department at RAJKOT under Respondent NO. 1 from 1st September 1986. He continued in service upto 31st July 1987 and his services were terminated with effect from the Afternoon of 31st July 1987. Thus the Applicant had worked for more than 240 days in the proceding 12 months from 31.7.87. The Applicant submits that the above termination was illegal and ab -intio void since no conditions precedent under sec. 25 (F) of the Industrial

Contd......2

Tribunal Act were followed and he was neither given one month's notice nor pay in lieu of notice of one month, nor retrenchment compensation as required to be done before such termination under <u>Sec. 25 (F)</u> of the Industrial Dispute Act by the Respondent.

2. Thus the Applicant had no alternative but to move the Assistant Labour Commissioner (Central) ADIPUR, KUTCH by his representation dated 19.4.88. The conciliation proceedings were held but ended in failure. Hence ~~Respondent No. 1~~ the Ministry of Labour had referred the matter to Industrial Tribunal Ahmedabad vide ITC 40/89. The same was decided and disposed off on 4.10.90 which denied the reinstatement of the Applicant and awarded only wages for One Year as compensation instead, although the Tribunal held the termination as illegal. The Applicant was also awarded Rs. 200/- as the cost of the reference. Zerox copy of the Award given by Industrial Tribunal AHMEDABAD dated 4.10.90 is annexed herewith as

A/1 <u>Annexure A/1</u>.

3. The Applicant having aggrieved by the said Award of the Industrial Tribunal AHMEDABAD which refused him reinstatement and full back wages and treating his service as contineous, filed O A NO. 203/91 in this Hon'ble Central Administrative Tribunal for appropriate relief and justice. This was heard and decided on 5.5.94. This Hon'ble Tribunal was pleased to order his reinstatement alongwith 50% Back Wages. The aperative portion of the judgement is reproduced herein below :-

Contd.......3

"However, looking to the facts and circumstances of the case and also to meet the ends of justice, it would be proper if the applicant is ordered to be reinstated alongwith 50% Back Wages".

The Zerox copy of the judgement dated 5.5.94 in

A/2 O A NO. 203/91 is annexed herewith as <u>Annexure A/2</u>.

4. Thereafter, the applicant made a representation on 12.5.94 to the Respondent NO. 1 for taking him an duty as per judgement and for making arrangements of the payment of the Arrears of Back Wages. Copy of the said judgement was also enclosed. This respresentation alongwith the judgement was received by them on 12.5.94. The Applicant's representation in this connection alongwith the Respondents acknowledgement on it is annexed herewith as

A/3 <u>Annexure A/3</u>.

5. The Applicant submits that he has made several visits to the office of the respondent NO. 1 and approached him personally for the above matter but the Respondents even do not give reply in the matter and they are wilfully and intentionally neglecting to comply with the said judgement of the Hon'ble Tribunal.

6. The Applicant submits that a period of four months has already passed since the written representation of the Applicant dated 12.5.94 alontwith the judgement which the Respondent has received it on the same date

A/4 vide Annexure A/3. The applicant has also given notice on 12/9/94 through his advocate annexed as annexure A/4.

7. The Applicant submits that he has not been allowed to resume his duties as yet and also has not been paid the 50% Back Wages in utmost disregard and wilful, disobedience of orders given by This Hon'ble Tribunal.

8. The Applicant therefore, submits that the inaction and non-reply on the part of the Respondents and, not carrying out the orders of the Hon'ble Tribunal amounts to contempt of court. So the Respondents may please be severely punished under the contempt of court Act 1971.

For this Act of kindness and justice the Applicant shall ever pray for.

RAJKOT

Dated : 4/10/94

(APPLICANT)

VERIFICATION

I, Mohmed Arif Hasambhai Belim, Muslim, aged about 30 years, presently unemployed, Resident of RAJKOT do hereby verify that the contents of the above contempt application are true to my personal knowledge, information and belief.

RAJKOT

Dated : 4/10/94

(APPLICANT)

Through :

Shri B. B. GOGIA

Advocate, RAJKOT.

(5)

BEFORE THE CENTRAL ADMINISTRATION TRIBUNAL

AHMEDABAD

CONTEMPT APPLICATION 55 /1994.

IN

ORIGINAL APPLICATION NO. 203 OF 1991.

Mohmed Arif Hasambhai Belim
RAJKOT. : APPLICANT

V/S

Union of India & ~~Two~~ One Ors, : RESPONDENTS

AFFIDAVIT

I, Mohmed Arif Hasambhai Belim, Muslim, aged about 30 years, Unemployed, resident of RAJKOT, do hereby solemnly affirm that whatever mentioned above in the contempt application is true and correct to the best of my knowledge and belief and that I have not suppressed any material fact.

I state the above on Oath.

RAJKOT

મોહંમદ આરીફ હાસમભાઈ બેલીમ

Dated : 3-10-94

(APPLICANT)

Indentified by,

[signature]

Shri. R. S. Varma

Advocate.

Solemnly affirmed before me by
Shri. Mohmed Arif Hasambhai Belim
who is identified by Advocate
Shri. R. S. Varma
who is known to me.

[signature]

Rajkot,
Dt. 3/10/94

Clerk of the Court
Civil Judge, (S. D.)
RAJKOT.

DRAFT CHARGES

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD - BENCH

We, (1) Hon'ble

(2) Hon'ble

consisting the AHMEDABAD BENCH of the Central Administrative Tribunal hereby charge you :-

Shri. G K Nayee, or his successor,
sub-Divisional Engineer (Phones),
5, Junction plot,
RAJKOT - 360 001.

AS UNDER :-

(1) That this Bench of Central Administrative Tribunal, Ahmedabad has delivered judgement/issued directions on 5.5.94 in O A NO. 203/91 directing you to reinstate the applicant Shri Mohmed Arif Hasambhai Belim and pay him 50% Back Wages from the date of termination.

(2) The copy of the Judgement dated 5.5.94 was received by you on 10-5-94.

(3) That you have wilfully committed contempt of the Tribunal by not complying with the judgement/directions as mentioned in the judgement. You have not taken any action to reinstate the applicant and pay him 50% Back Wages dispite his representation dated 12.5.94.

(4) You have thus, committed the contempt of this Tribunal punishable under Sec. 17 of the contempt of court Act 1971 within our cognisance.

We hereby direct you to be tried by this Tribunal for the aforesaid charges.

A|1 (7)

*BY REGISTERED POST

MOST IMMEDIATE

No. L-40012/110/88-D.II(B)
Government of India
(Bharat Sarkar)
Ministry of Labour
....

New Delhi, dated the 18/12/90

To

*The Secretary
Industrial Tribunal, Gujarat,
B-4, M.S. Building,
Lal Darwaja,
Ahmedabad - 380 001.

Subject: Reference (ITC) No. 40/89 - Award of the Industrial Tribunal, Ahmedabad in the industrial dispute between the management of Asstt. Engineer, Phone Maintenance Rajkot and Mohammed Arif H. Balim over the matter of his termination -

......

Sir,

I am directed to refer to your letter No. 15013 dated 13.11.90 forwarding therewith six copies of the Award in the above mentioned reference (received on 19.11.90) and to say that the Award is in Gujarati, but there are no arrangements in the Government of India Press for publishing the Award in Gujarati. In view of this, it is not possible to publish the Award in Official Gazette. As you are aware failure to publish the Award would amount to violation of Section 17 of the Industrial Disputes Act, 1947. In the circumstances, I am to request you to kindly take steps to publish the Award in an appropriate manner for the information of All concerned, so as to meet the requirements of Section 17 of the Industrial Disputes Act. A copy of the Award is sent herewith for doing the needful. A confirmation regarding publication of the Award may kindly be sent to this Ministry immediately. Meanwhile, copies of the Award are being sent to the management, union and other concerned authorities for their information.

This may kindly be treated as most immediate.

Yours faithfully,

(K.V.B. Unny)

Desk Officer

Copy for information and necessary action, with a copy of award to:

*1. The Asstt. Engineer, Phones, External (East), Income Tax Building Rajkot -

True Copy

Advocate

2. Sh. Mohmed Arif H. Balim, Kumbhar Wada, Main Road, Near Alkaba Masjid, 14-Kumbharwada, Rajkot -

3xxThexDeptxxxofxTelecommunicationxNewxDelhixx

4. The CLC(C), New Delhi.

5. The Regional Labour Commissioner (C), Ahmedabad

Copy without a copy of award to:

1. The Deptt. of Telecommunication, New Delhi.
2. The Asstt. Labour Commissioner (C), Adipur (Kutch)
3. Adjudication folder.

(K.V.B. Unny)
Desk Officer

True Copy

A/1 (9)

Before Shri N. A. Chauhan,

Central Industrial Tribunal,

Ahmedabad.

Reference (ITC) No. 40/89

Assistant Engineer,
Phones, External (East)
RAJKOT. .... First Party.

AND

Between their Employees. .... Second Party.

Re : Whether action taken by the First Party relieving Shri Mohmed Asif H. Bailim from service from 1-8-87 is proper or not.

Shri Syed, Advocate for First Party in the begining and thereafter absent.

Shri V. K. Mashru , Advocate for Second Party.

JUDGMENT

This reference has been made to the Industrial Tribunal , Ahmedabad by the Central Government Labour Secretariat, Delhi, vide their order Sr. No. L-40012/110/88-D-2(B) dated: 2-5-89 under the provisions of

10(1)(Dh) of the Industrial Disputes ordinance,1947 (which will be hereinafter called as ordinance of 1947) for giving decision of the disputes between the parties, which reference, in turn, has been referred to us for trial.

2. The disputes between the parties for which decision is to be taken, is such that the First Party, Mohmed Asif Belim who was serving as an employee in the Telephone Department of the India Government at Rajkot, has been relieved from service with effect from 1-8-87, whether that kind of action was just or not ? If not, then what kind of relief this employee is entitled to ?

3. The First party is a part of the Government of India, and it does the work of distributing the Telephones facilities, etc. in Rajkot.Shri Mohmed Asif Belim, the concerned employee (who will be called as the concerned employee) was serving as casual labour at the rate of Rs. 13-60 ps per day in this department from September, 1986 . He was not taken in service work from August, 1987, and hence he has arisen the

11

present industrial dispute.

4. The concerned employee by filing his representation vide Exh. 9 has stated that he was working as casual labour in the office of the Assistant Engineer, Phones, External, Eastern Division from September, 1986 to July 1987 and he was paid Rs. 13.60 per diem as salary. That in the month of July, he was informed by giving instructions that his services are no longer required from 1st of August, but he was not paid any retrenchment compensation. In fact, he was required to be made permanent, but it was not done so. Hence action taken for discharging him from service, being illegal, he may be reinstated in service by paying the back wages of the days broken.

5. The second party by filing his written statement vide Exh. 12, has stated that there being no work, Shri Belin being the casual labour on daily wages, was relieved, and he is not also entitled to get retrenchment compensation, because that he had not worked for 240 days in the last year.

6. The concerned casual labour employee has been

examined vide Ex. 18 in support of his representation, while the First Party has not given any oral evidence because the said First Party has no any dispute about the evidence produced by the concerned party for the days he has worked.

7. The First Party is one of the departments of the Government of India, but whatever the works are being done by the First Party, the Government of India is not bound to do the same according to the provisions of Constitution, and whatever the compulsory works are required to be carried out by the State Government or the Government of India under Constitution and if such type of works are being performed by the concerned department, then the said department can get exemption from the ordinance of 1947. But as the department of First Party is doing the activities of providing facilities of telephones, it falls under the defination of Industries in ordinance of 1947. Hence it includes therein, and the concerned, employee-casual labour also being fallen under the defination of employers in the provisions of ordinance, he is also included

13

therein. Therefore question to be decided is whether in relieving the concerned casual labour or not keeping him continued in services from 1-8-87 contravenes any provisions of Ordinance, 1947 or not ? Ordinarily, the dispute of the First Party has been so taken that Ordinance of 1947 does not apply to him. But due to the reasons mentioned above, the employees of the Telephone Department having been fallen under the definition of workers and the Telepho-ne Department being also fallen in defination of Industry and therefore keeping in view the provisions contained in Ordinance-1947 whether there is any unreasonaness either in relieving the concerned employee from service or keeping him continued in service.

8. On the contrary documentory evidence produced by the concern ed casual labour that it is found explicitely clear that he was taken up in service from September,1986 and was retained in service, and he accordingly worked for 237 days in Eastern region. Thereafter he worked for 31 days in May, 1987 in the Western Region and thereafter he worked for 30 days in June in Eastern

...6/..

region and had worked in July also in Eastern Region. Means that during May -87, he had worked in the Branch of Asstt. Engineer, Phones, External , and in all other remaining days, he had worked in the Western Region as stated above . Means that he had worked for more than 240 days in the Western Region of Asstt. Engineer, Phones, External region upto date 1-8-87 on which he was relieved,. Therefore he ought to have given one months instruction before making him relieved, and he was also required to be paid one months retrenchment compensation for his service of one year under Sec. 25-F . There is no dispute between the parties that the concerned casual labour was relieved after giving him the instructions on 1st of July-87 stating that his services were not required from 1-8-87. It therefore can be said that he was given one months instruction before his relief, but the retrenchment compensation for one year's service was not paid to him , and hence the steps taken of relieving him in service from 1-8-87, was illegal under the provisions of Sec. 25-F of the Ordinance-1947. Relying on these circumstances, it is submission of Shri Mashru that the concerned casual labour should be

re-instated in service by paying the salary of back wages According to the decision of the Supreme Court, and without observing the provisions of Sec. 25-F , if any employee is relieved from service then he shouldbe treated, believing that the order of his relief is not issued even, and the said concerned employee is entitled to be re-instated inservice in ordinary circumstances. The submission of Shri Mashru is such that the concerned casual labour should be re-instated in service with the payment of salary of back wages. But it is not possible to coinside with this submission, but it is to be kept in mind here that the concerned employee was a casual labour. He was taken up in work when the necessity arisen, and he is given one months instruction before he was relieved. Hence action taken for relieving from service is bonafide. It may be noted here that the working of the Telephone Department is such that when they have to place new line, more labourers are required, and they have to engage the labourers at that time, and after the work is finished, there may be no necessity of the labourers, and hence they are relieved, If such engaged labourers are relieved, then the steps taken to relieve them, cannot be called as malafide. In our case also,

The concerned labourers were engaged for extension of Telephone Line, and no sooner the work was over, the concerned labourers were relieved after informing them before one month. But the Telephone Department committed a mistake that, rentrenchment compensation for one month was required to be paid to them, keeping in view their one year's service put by them,. The Supreme Court has given a decision in the matter of 'State Bank of India Vs. N. Sundarmani, which decision is published in A. I. R. 1976 Supreme Court Page No. 1111 wherein as the Surendermani, the employee was not paid - rentrenchment compensation, the order of his relief from service, was declared as illegal. But it was decided that the retrenchment compensation was not paid due to unawareness, the employee instead of granting benefit of re-instatement, the compensation was paid to him via it. In our case on belief that casual labour is not entitled to demand for retrenchment compensation, he was not paid the same, and hence order of his dismissal is declared as illegal and improper. In view of these circumstances, granting the compensation to the employee instead of his relief of re-instatment in service, it will be justifiable to the parties. The concerned ex

....

employee was engaged as retailed labourer on daily wages he was keeping on work, when there was work, and in this way the Telephone Department has acted bonafidely. When there was no work in the Eastern Region, then he was given in the Western Region and when the work is finished then he is relieved giving the instruction before one month. Thereby it is found that he has not been paid retrenchment compensation. If these circumstance are taken into account then if the relief of the concerned labour to re-instate him in service is granted then it will be illegal. The concerned worker has put in services of about one year as retailed daily wages. He was knowing that this department was engaging him in service when there was work, and hence if he is given order of his re-instatement in service, then it will be considered not proper. In the result if the said worker is granted compensation for one years then it will be justifiable to both the parties. In the result I pass the following order in this Reference.

-: ORDER :-

As the concerned worker Shri Mohmad Arif Belim was relieved from service from 1-8-87 without paying him the retrenchment compensation, the action not

(18)

keeping him continued in service is decided to be illegal , but the First Party is hereby ordered to pay the one years compensation to the said worker, Instead of re-instating him in the service. Besides this the First Party shall pay Rs. 200/- to the concerned worker towards the cost of this Reference.

Sd/- G. J. Dave,
Secretary,
Ahmedabad.
Date: 5-10-1990.

Sd/- Narsinh Chauhan
Central Industrial Judge,
4-10-90.

Sd/
Petition-Writer,
S.C. Court, Rajkot.

True Copy
Advocate

A/1 (19)

શ્રી એન.જે.ચૌહાણ, કેન્દ્રીય ઔદ્યોગિક ન્યાયપંચ, અમદાવાદ સમક્ષ.

રેફરન્સ (આઇટીસી) નં. ૪૦/૮૯.

આસી. એન્જીનીયર, ફોન્સ, એક્ષ્ટર્નલ,
(ઈસ્ટ), રાજકોટ ...પ્રથમ પક્ષકાર

અને

તેના કામદારો વચ્ચે. ...દ્વિતીય પક્ષકાર

શ્રી મહંમદ આરીફ એચ.બેલીમને તા.૧-૮-૮૭થી નોકરીમાંથી દૂર કરવાનું પ્રથમ પક્ષકારનું પગલું વાજબી છે કે કેમ તે અંગે.

પ્રથમ પક્ષકાર તરફે શરૂઆતમાં વકીલ શ્રી સૈયદ અને પાછળથી ગેરહાજર.
દ્વિતીય પક્ષકાર તરફે વકીલ શ્રી પી.ડી.મસર.

ચુકાદો

૧. હાલનો રેફરન્સ ઔદ્યોગિક તકરાર અધિનિયમ, ૧૯૪૭ જેને હવે પછીથી ૧૯૪૭ના અધિનિયમ તરીકે સંબોધવામાં આવશે તેની કલમ ૧૦(૧)(ઘ) મુજબ, ભારત સરકારના શ્રમ મંત્રાલય, નવી દિલ્હીના તા. ૨-૫-૮૯ ના હુકમ ક્રમાંક:એલ-૪૦૦૧૨/૧૧૦/૮૮-ડી-૨.(બી)થી પક્ષકારો વચ્ચેની ઔદ્યોગિક તકરારનો ન્યાય નિર્ણય કરવા માટે અમદાવાદ ખાતેના ઔદ્યોગિક ન્યાયપંચને સુપરત કરવામાં આવેલ, જે રેફરન્સ ચલાવવા માટે અમોને ફાળવવામાં આવેલ છે.

૨. પક્ષકારો વચ્ચેની જે ઔદ્યોગિક તકરારનો ન્યાય નિર્ણય કરવાનો છે તે શું મુજબની છે કે, પ્રથમ પક્ષકાર ભારત સરકારના ટેલીફોન ખાતાના રાજકોટ વિભાગમાં કામદાર તરીકે કામ કરતાં મહંમદ આરીફ બેલીમને તા.૧-૮-૮૭ના રોજથી નોકરીમાંથી છુટા કરવામાં આવેલા છે તે પગલું વાજબી છે કે કેમ અને જો તે વાજબી ન હોય તો, સદરહુ કર્મચારી શું દાદ મેળવવા માટે હક્કદાર છે ?

3. પ્રથમ પક્ષકાર ભારત સરકારનો એક ભાગ છે અને રાજકોટ શહેરમાં ટેલીફોન વિતરણ વગેરેની સુવિધાઓ પુરી પાડવાની કામગીરી કરે છે. સદર વિભાગમાં સંબંધિત કર્મચારી શ્રી મહંમદ આરીફ બેલીમ જેને હવે પછીથી સંબંધિત કામદાર તરીકે સંબોધવામાં આવશે તેઓ સપ્ટેમ્બર-૮૩થી

કેજ્યુઅલ લેબરર તરીકે રોજના રૂા.૧૩-૬૦ પૈસા વેતનથી કામ કરતા હતા. ઓગષ્ટ-૮૭થી તેઓને નોકરીમાં કામે લેવામાં આવેલા ન હતા માટે તેઓએ હાલની ઔદ્યોગિક તકરાર ઉપસ્થિત કરેલી છે.

૪. સંબંધિત કામદારે માર્ક-૯ મુજબનું માંગણાનું નિવેદન રજૂ કરીને જણાવેલ છે કે, તેઓ રાજકોટમાં આવેલ આસી. એન્જીનીયર, કોન્સ. એક્ષટર્નલ, પૂર્વ વિભાગની ઓફિસમાં ૮૬ના સપ્ટેમ્બરથી ૮૭ના જુલાઈ મહીના સુધી કેજ્યુઅલ લેબરર તરીકે કામદાર તરીકે કામ કરતા હતા અને તેઓને રોજના રૂા.૧૩-૬૦ પૈસા લેખે વેતન માસીમાસ ચૂકવાતું હતું. જુલાઈ મહીનામાં તેઓને સુચના આપીને જણાવવામાં આવેલ હતું કે પહેલી ઓગષ્ટથી તેમની નોકરીની તેઓને જરૂર નથી પરંતુ તેઓને કોઈ છટણી વળતર ચુકવવામાં આવેલ ન હતું તેમજ તેઓને વાસ્તવમાં છટણી કરવા જોઈતા હતા પરંતુ છટણી કરેલા ન હતા માટે તેઓને નોકરીમાંથી છુટા કરેલું પગલું ગેરકાયદેસર છે માટે તેઓને નોકરીમાં પડેલા દિવસોના પગાર સાથે પુનઃસ્થાપિત કરવા જોઈએ.

૫. દ્વિતીય પક્ષકારે માર્ક-૧૨ મુજબનો લેખીત જવાબ રજૂ કરીને જણાવેલ છે કે, કામ ન હોવાને કારણે રોજમદાર કામદાર [illegible] હોવાથી તેઓને છુટા કરેલા હતા અને તેઓ કોઈ છટણી વળતર મેળવવા માટે હકદાર નથી, કારણ કે તેઓએ કેલેન્ડર વર્ષમાં ૨૪૦ દિવસ કામ કરેલ ન હતું.

૬. સંબંધિત કામદારે પોતાની રજુઆતના સમર્થનમાં પોતાની જાતને માર્ક-૧૮માં તપાસેલા છે, જ્યારે પ્રથમ પક્ષકારે કોઈ મૌખિક પુરાવો રજૂ કરેલો નથી, કારણ કે સંબંધિત કામદાર તરફથી તેઓએ કેટલા દિવસ કામ કરેલ હતું તે બાબતનો જે પુરાવો રજૂ કરેલો છે તે બાબતમાં પ્રથમ પક્ષકારને કોઈ તકરાર નથી.

૭. પ્રથમ પક્ષકાર ભારત સરકારનું એક ખાતું છે પરંતુ પ્રથમ પક્ષકાર ખાતા તરફથી જે કામકાજ કરવામાં આવે છે તે બંધારણની જોગવાઈ મુજબ

(૨૧) (૨૮)

ભારત સરકાર કરવા માટે બંધાયેલ નથી અને બંધારણમાં જે ફરજીયાત કામગીરી રાજ્ય સરકારે કે ભારત સરકારે બજાવવાની હોય તે કામગીરી જ જે ખાતું બજાવતું હોય તેને જ ૧૯૪૭ના અધિનિયમમાંથી મુક્તિ મળે પરંતુ પ્રથમ પક્ષકારનું ખાતું એક ટેલીફોનની સુવિધા પુરી પાડવાની પ્રવૃત્તિ કરે છે માટે ૧૯૪૭ના અધિનિયમમાં ઉદ્યોગની જે વ્યાખ્યા આપવામાં આવેલ છે તેમાં તેનો સમાવેશ થાય તેમજ સંબંધિત કામદારનો પણ તે જ અધિનિયમની જોગવાઈઓ મુજબ કામદારની જે વ્યાખ્યા આપવામાં આવેલ છે. તેમાં તેનો સમાવેશ થાય છે માટે પ્રશ્ન એ નક્કી કરવાનો રહે છે કે, સંબંધિત કામદારને છુટા કરવામાં આવ્યા બદલ તા. ૧-૮-૮૭ના રોજથી નોકરીમાં ચાલુ ન રાખવામાં આવ્યા તેમાં ૧૯૪૭ના અધિનિયમની જોગવાઈઓનો કોઈ ભંગ કરવામાં આવેલ છે કે કેમ ? સાધારણ રીતે પ્રથમ પક્ષકાર તરફથી એવી તકરાર લેવામાં આવી છે કે, ૧૯૪૭નો અધિનિયમ તેને લાગુ પડતો નથી. પરંતુ ઉપર જણાવેલા કારણોસર ભારત સરકારના ટેલીફોન ખાતાના સંબંધિત કર્મચારીનો કામદારની વ્યાખ્યામાં સમાવેશ થતો હોવાથી અને ટેલીફોન ખાતાનો ઉદ્યોગની વ્યાખ્યામાં સમાવેશ થતો હોવાથી ૧૯૪૭ના અધિનિયમની જોગવાઈઓ લક્ષમાં લઈને સંબંધિત કામદારને નોકરીમાંથી દુર કર્યા બદલ નોકરીમાં ચાલુ રાખ્યા નહીં તેમાં કંઈ ગેરવાજબીપણું છે કે કેમ ?

૮. સંબંધિત કામદારે રજુ કરેલા દસ્તાવેજી પુરાવા ઉપરથી સ્પષ્ટ છે કે, સપ્ટેમ્બર-૮૬થી તેમને કામે રાખવામાં આવેલા હતા અને એપ્રિલ-૮૭ સુધી તેઓને ૨૩૭ દિવસ પુર્વ વિભાગમાં કામ કરેલ હતું. ત્યાર બાદ મે-૮૭ માં તેમણે ૩૧ દિવસ વેસ્ટ રીજનમાં કામ કરેલ હતું. ત્યાર બાદ જુનમાં ૩૦ દિવસ પુર્વ વિભાગમાં કામ કરેલ હતું તેમજ જુલાઈમાં પણ પુર્વ વિભાગમાં કામ કરેલ હતું એટલે મે-૮૭ દરમ્યાન તેમને આસી. એન્જીનીયર, ફોન્સ. એક્ષટર્નલની પશ્ચિમ વિભાગની શાખામાં કામ કરેલ હતું તે સિવાયના બાકીના સમય દરમ્યાન તેમણે ઉપર જણાવ્યા મુજબ પુર્વ વિભાગમાં જ કામ કરેલ છે. એટલે તેમને તા. ૧-૮-૮૭ના રોજથી છુટા કરવામાં આવ્યા ત્યાં સુધી

આસી. એન્જીનિયર, ફોન્સ, એક્ષ્ટર્નલની પુર્વ વિભાગની ઓફિસમાં ૨૪૦ કરતાં વધુ દિવસ કામ કરેલ હતું માટે તેમને છુટા કરતા પહેલાં તેમને એક મહીનાની સુચના આપવી જોઈતી હતી અને કલમ ૨૫-એફ મુજબ એક વર્ષની નોકરી બદલ મળવાપાત્ર છટણી વળતર ચુકવી આપવું જોઈતું હતું. પક્ષકારો વચ્ચે તકરાર નથી કે, સંબંધિત કામદારને પહેલી જુલાઈ,૮૭ના રોજ સુચના આપીને જણાવવા માં આવેલ હતું કે તેમના કામની તા.૧-૮-૮૭ ના રોજથી જરૂર પડશે નહીં એટલે એમ કહી શકાય કે તેમને એક મહીનાની સુચના છુટા કરતા પહેલાં આપવામાં આવેલ હતી પરંતુ એક વર્ષ તેમણે કામ કરેલ હતું તે અંગેનું છટણી વળતર ચુકવવામાં આવેલ ન હતું માટે તેમને તા.૧-૮-૮૭ના રોજથી છુટા કરવાનું પગલું ૧૯૪૭ના અધિનિયમની કલમ ૨૫-એફની જોગવાઈ મુજબ ગેરકાયદેસર ગણાય. આ સંજોગ ઉપર આધાર રાખીને શ્રી પરારની રજુઆત એવી છે કે, સંબંધિત કામદારને પડેલા દિવસોના પગાર સહ નોકરીમાં પુનઃસ્થાપિત કરવા જોઈએ. સર્વોચ્ચ અદાલતના નિર્ણય મુજબ, કલમ ૨૫-એફ ની જોગવાઈઓનું પાલન કર્યા વગર કોઈ કામદારને નોકરીમાંથી છુટા કરવા માં આવે ત્યારે તેને નોકરીમાંથી છુટા કરતો હુકમ થયો જ નથી એમ ગણીને સંબંધિત કામદાર સામાન્ય સંજોગોમાં નોકરીમાં પુનઃસ્થાપિત થવા માટે હકદાર બને છે. શ્રી પરારની રજુઆત એવી છે કે, તે જ પ્રમાણે સંબંધિત કામદારને પડેલા દિવસોના પગાર સાથે નોકરીમાં પુનઃસ્થાપિત કરવા જોઈએ. પરંતુ આ રજુઆત સાથે સંમત થઈ શકાય તેમ નથી કારણ કે અત્રે ધ્યાનમાં લેવાની જરૂર છે કે, સંબંધિત કામદાર રોજમદાર હતા. તેમને જરૂર હોય ત્યારે જ કામે રાખવામાં આવતા હતા અને તેમને છુટા કરતા પહેલાં એક મહીનાની સુચના આપવામાં આવેલ છે માટે તેમને છુટા કરવામાં આવેલ છે તે ન્યાય યુક્ત બુદ્ધિયુક્ત છે. અત્રે નોંધ લેવાની જરૂર છે કે, ટેલીફોન ખાતાની કામગીરી એવા પ્રકારની છે કે જ્યારે તેઓને નવી લાઈનો નાખવાની હોય ત્યારે વધુ મજુરોની જરૂર પડે અને તે માટે તેઓને મજુર રોકવા પડે. અને આ જાતની કામગીરી બંધ થયેથી તેઓને આ કામ માટે રાખવામાં આવેલ મજુરોની જરૂર રહે નહીં અને તેથી તેમને છુટા કરવા પડે. આ રીતે રોકવામાં

(23) (28)

મજુરોને છુટા કરવામાં આવે તો તે તેમને છુટા કરવા માટેનું પગલું શુધ્ધ બુધ્ધિ વગરનું છે એમ કહી શકાય નહીં. આપણા કિસ્સામાં પણ ટેલીફોન લાઇન એક્ષ્ટેન્શન માટે સંબંધિત કામદારને રોકવામાં આવેલા હતા તે કચેરી કામગીરી બંધ થયેથી સંબંધિત કામદારને એક મહીના અગાઉથી જણાવવામાં આવેલ હતું કે તેમની પહેલી તારીખ પછીથી જરૂર પડશે નહીં પરંતુ ટેલીફોન-ખાતાની ભૂલ એ થઇ કે તેઓએ એક વર્ષની નોકરી કરેલ હતી એટલે તે લક્ષમાં લઇને એક વર્ષની નોકરીના પ્રમાણમાં તેમને છટણી વળતર ચુકવવું જોઇતું હતું. સર્વોચ્ચ અદાલતે "સ્ટેટ બેન્ક ઓફ ઇન્ડીયા વિરુધ્ધ એન. સુંદરમણી" ના કેસમાં આપેલો એક ચુકાદો, કે જે ચુકાદો ૧૯૭૬ના એ.આઇ.આર.ના સુપ્રિમ કોર્ટના પાન નં. ૧૧૧૧ ઉપર પ્રસિધ્ધ થયેલો છે તેમાં સર્વોચ્ચ અદાલતે કર્મચારી સુંદરમણીને છટણી વળતર ~~[illegible]~~ આપેલ ન હતું માટે તેમને નોકરીમાંથી છુટા કરતો હુકમ ગેરકાયદેસર ઠરાવેલ હતો પરંતુ છટણી વળતર અજ્ઞાનતાને કારણે આપવામાં આવેલ નથી એવા નિર્ણય ઉપર સદરહુ કામદારને નોકરીમાં પુનઃસ્થાપિત થવાના લાભને બદલે તેના અવેજીમાં વળતર અપાવેલ હતું. આપણા કિસ્સામાં પણ કેજ્યુઅલ વર્કરો પણ છટણી વળતર મેળવવા માટે હકદાર છે નહીં એમ માનીને તેમને છટણી વળતર આપેલ નથી તેથી જ તેમને છુટા કરતો હુકમ ગેરકાયદેસર અને અયોગ્ય ઠરાવવામાં આવેલ છે. આ સંજોગોમાં સંબંધિત કામદારને નોકરીમાં પુનઃસ્થાપિત થવાની દાદની અવેજીમાં વળતર અપાવવામાં આવે તો પક્ષકારોને ન્યાય થયેલો ગણાશે. સંબંધિત કામદારને છુટક રોજમદાર કામદાર તરીકે રાખવામાં આવેલા હતા. કામ હોય ત્યારે જ તેમને કામે રાખવામાં આવતા હતા. અને આ રીતે ટેલીફોન ખાતાએ શુધ્ધબુધ્ધિ પુર્વક વર્તન કરેલ છે. પુર્વ વિભાગમાં કામ ન હોય ત્યારે પશ્ચિમ વિભાગમાં કામ આપેલ છે અને જ્યારે કામ પુરું થયું છે ત્યારે તે બાદ એક મહીનાની સુચના આપીને છુટા કરેલા છે. ફક્ત ભૂલ છટણી વળતર ચુકવવું નથી તેમાં જ થયેલ છે. આ સંજોગ લક્ષમાં લેવામાં આવે તો સદરહુ કામદારને નોકરીમાં પુનઃસ્થાપિત થવાની દાદ જો અપાવવામાં આવે તો તે ગેરવાજબી ગણાશે. સંબંધિત કામદારે લગભગ ૧ વર્ષ જેટલી જ

ટુંક રોજમદાર તરીકે જ નોકરી કરેલી છે. તે જાણતા હતા કે આ સંસ્થામાં તેમને જ્યારે કામ હોય ત્યારે જ કામે રાખવામાં આવેલા છે. એટલે તેઓને નોકરીમાં પુનઃસ્થાપિત થવા અંગેનો હુકમ આપવામાં આવે તો તે વાજબી ગણાશે નહીં. પરિણામે અમોને એમ લાગે છે કે, એક વર્ષનું વેતન જો તેમને અપાવવામાં આવશે તો બંને પક્ષકારોને ન્યાય થયેલો ગણાશે. પરિણામે આ રેફરન્સમાં નીચે મુજબનો હુકમ કરવામાં આવે છે.

-: હુકમ :-

૧. સંબંધિત કામદાર શ્રી મહંમદ આરીફ [illegible]ને તા. ૧-૮-૮૭ના રોજથી નોકરીમાંથી છટણી વળતર ચૂકવ્યા વગર દૂર કરેલા હતા તેથી તેમને નોકરીમાં ચાલુ ન રાખવાનું પગલું ગેરવાજબી ઠરાવવામાં આવે છે. પરંતુ તેઓને નોકરીમાં પુનઃસ્થાપિત કરવાને બદલે તેઓને એક વર્ષનું વેતન ચૂકવી આપવા માટે પ્રથમ પક્ષકારને આથી આદેશ આપવામાં આવે છે. ઉપરાંત આ રેફરન્સના ખર્ચ પેટે પણ સંબંધિત કામદારને પ્રથમ પક્ષકારે રૂ.૨૦૦ ચૂકવી આપવાના રહેશે.

સહી/ [illegible] ગોહેલ
કેન્દ્રીય ઔદ્યોગિક ન્યાયપંચ.
૭/૭/૯૦

સેક્રેટરી.
અમદાવાદ.
તા. ૭ [illegible] ૧૯૯૦.